

**In the matter of:**

**Suo Moto Cognizance News Item titled  
"Ludhiana PPCB report flags 54 dyeing units in Buddha  
Nallah's catchment" appearing in the Hindustan Times  
dated 25.04.2024.**

**Reply in the form of affidavit by Sakshi Sawhney,  
Deputy Commissioner, Ludhiana**

It is most respectfully showeth:

1. That, the matter as contained in O.A. No. 546 OF 2024 titled as Suo Moto News item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha Dariya's catchment" appearing in the Hindustan Times dated 13.05.2024 is listed before this Hon'ble Tribunal on 14.08.2024.
2. That, the undersigned is posted as District Magistrate, Ludhiana and is thus filing the reply as directed by this Hon'ble Tribunal.
3. That, The Hon'ble NGT has in the last orders issued in OA 546 of 2024 held that:

*"2. The matter relates to the findings of the Punjab  
Pollution Control Board in response to NGT's directives in*

the case, *Nitin Dhiman V State of Punjab (OA No. 225/2022)*. The report reveals that the water from Buddha Nallah in Ludhiana is unfit for irrigation due to high Biochemical Oxygen Demand (BOD) and Chemical Oxygen Demand (COD) levels from dyeing units. However residents of the area have claimed that the colour of the water is pitch black and showcases the chemical mixed, but the reports of the PPCB show concentration of COD and BOD, which do not involve the dyeing units waste.

3. According to the report, about 54 dyeing units are not connected to the common effluent treatment plants (CETP) due to geographical reasons and scale of the industries. Out of these 54 dyeing units, 12 are large scale, 16 are small category scattered at different places and 26 units are situated at Industrial Area A, Ludhiana. It states that there were 300 dyeing units operating in the district, out of which about 265 fall in the catchment area of Buddha Nallah, which originates in Koom Kalan village and runs parallel to Sutlej river on its south till it joins the river at Walipur Kalan village. The report further adds that there are 108 dyeing units connected to CETP of capacity 50 MLD, 67 dyeing units connected to CETP of capacity 40 MLD and 36 dyeing units are connected with CETP that has a capacity of 15 MLD.

4. The article alleges that despite substantial investments in the rejuvenation of Buddha Nallah, environmental activists have raised concerns over the findings of the report and stated that the NGT should conduct sampling from the independent body and with the presence of locals, without any prior warning to the industrialists. The article alleges that the PPCB is not doing its duty. It comes up with baseless reports which do not match with the

current status and it always does inspection and checking at dyeing units after prior information.”

4. That, With regard to the above, it is respectfully submitted:

- a. That on receipt of the order dated 13.05.2024 (**Attached at Annexure-A**) of the Hon'ble NGT, undersigned **immediately took cognisance and initiated action** had held meeting vide letter no.1139-50/M.A on 12.06.2024 (**Attached at Annexure-B**) with the officers of Municipal Corporation, Ludhiana, Punjab Pollution Control Board, officers from District Administration and directed the departments to visit different sites along Buddha Dariya, collect random samples, and submit a report to this office. Also, take action against those who are not complying and send a report about it to this office.
- b. It is humbly submitted that the undersigned had issued a letter with no. 15315-18/M.A dated 02-08-2024 (**Attached at Annexure-C**) to Commissioner, Corporation Municipal Corporation, Ludhiana and Executive Engineer, Punjab Pollution Control Board, Ludhiana, Executive Engineer, Drainage-cum-mining and Geology Division, Ludhiana and Executive Engineer, Sewerage Board, Ludhiana to conduct a visit of the various sites of Buddha Dariya to collect the samples randomly and submit a reports to this office. It has been already ordered in the meeting dated 12-06-2024 to take action against those who are non-compliant and submit a report to this office but results of which are awaited.
- c. It is humbly submitted that another reminder has been issued vide letter no. 15895-98/M.A dated 08-08-2024 (**Attached at Annexure-D**) to the Municipal Corporation,

Ludhiana and Punjab Pollution Control Board Ludhiana for the report regarding results of the sampling which are awaited.

- d. In the Compliance of Hon'ble NGT order the Executive Engineer, Punjab Pollution Control Board, Ludhiana submit its report vide letter no. 1268-69 dated 09-08-2024 (**Attached at Annexure-E**) in which they have informed that:

*The Hon'ble Tribunal vide its order dated 13.05.2024 has impleaded PPCB, CPCB and DC, Ludhiana and issued notices to the Punjab Pollution Control Board, Through its Member Secretary, Central Pollution Control Board, Through its Member Secretary and Deputy Commissioner, Ludhiana to file response in the matter.*

*The Central Pollution Control Board vide its letter no. RD/Chandigarh/tech/Coordination/228-A/62-63 dated 6.6.2024 has requested for requisite information w.r.t. dyeing units, Status of CETPs and STPs etc in the Ludhiana city. The desired information has been sent to CPCB vide email dated 8.7.2024 (Copy enclosed)*

*The reply to be filed on behalf of PPCB has been prepared is under final consideration of the Competent Authority. The same shall be filed before the Hon'ble Tribunal well before the date of hearing.*

5. It is humbly submitted that the undersigned has followed the instruction passed earlier by Hon'ble National Green Tribunal. That in the view of the compliance of factual report is submitted made

herein above, with request to Original Application No 546 of 2024 may be disposed-off with appropriate orders. Any instructions passed by the Hon'ble Tribunal shall be complied in letter and spirit.

It is, therefore, prayed that the Original Application No 546 of 2024 may kindly be disposed off with appropriate orders.



**Submitted by**

(Sakshi Sawhney, IAS)  
District Magistrate, Ludhiana

**Verification:-**

Verified that the contents of para no.1 to 5 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.



(Sakshi Sawhney, IAS)  
District Magistrate, Ludhiana

Dated:- 12-08-2024

Place:- LUDHIANA

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Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 546/2024

News item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha Nallah's catchment" appearing in the Hindustan Times dated 25.04.2024

Date of hearing: 13.05.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This Original Application is registered *suo-motu* on the basis of the news item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha Nallah's catchment" appearing in the Hindustan Times dated 25.04.2024.
2. The matter relates to the findings of the Punjab Pollution Control Board in response to NGT's directives in the case, Nitin Dhiman V State of Punjab (OA No. 225/2022). The report reveals that the water from Buddha Nallah in Ludhiana is unfit for irrigation due to high Biochemical Oxygen Demand (BOD) and Chemical Oxygen Demand (COD) levels from dyeing units. However residents of the area have claimed that the colour of the water is pitch black and showcases the chemical mixed, but the reports of the PPCB show concentration of COD and BOD, which do not involve the dyeing units waste.
3. According to the report, about 54 dyeing units are not connected to the common effluent treatment plants (CETP) due to geographical reasons and scale of the industries. Out of these 54 dyeing units, 12 are

large scale, 16 are small category scattered at different places and 26 units are situated at Industrial Area A, Ludhiana. It states that there were 300 dyeing units operating in the district, out of which about 265 fall in the catchment area of Buddha Nallah, which originates in Koom Kalan village and runs parallel to Sutlej river on its south till it joins the river at Walipur Kalan village. The report further adds that there are 108 dyeing units connected to CETP of capacity 50 MLD, 67 dyeing units connected to CETP of capacity 40 MLD and 36 dyeing units are connected with CETP that has a capacity of 15 MLD.

4. The article alleges that despite substantial investments in the rejuvenation of Buddha Nallah, environmental activists have raised concerns over the findings of the report and stated that the NGT should conduct sampling from the independent body and with the presence of locals, without any prior warning to the industrialists. The article alleges that the PPCB is not doing its duty. It comes up with baseless reports which do not match with the current status and it always does inspection and checking at dyeing units after prior information.

5. The news item raises substantial issue relating to compliance of the environmental norms

6. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

7. Hence, we implead following as respondents in this matter:

- (i). Punjab Pollution Control Board, Through its Member Secretary Head Office, Vatavaran Bhawan, PPCB, Nabha Road, Patiala

- (ii). Central Pollution Control Board, Through its Member Secretary Parivesh Bhawan, East Arjun Nagar, Delhi-110032
- (iii). Deputy Commissioner, Ludhiana Deputy Commissioner Office, Ludhiana- 141001

8. Let notice be issued to the above Respondents for filing their response, at least one week before next date of hearing.

9. Another matter being O.A. No. 225/2022 is pending before the Tribunal involving the same issue.

10. This OA be listed along with O.A. No. 225/2022 on 14.08.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

May 13, 2024  
OA No. 546/2024  
HB



ਮੈਟਿੰਗ ਮਿਤੀ 12.06.2024

ਸਮਾਂ 12.30 ਵਜੇ

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ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ  
(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ,

1. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।
2. ਵਪੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ (ਪੇਂਡੂ ਵਿਕਾਸ)
3. ਵਪੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ), ਲੁਧਿਆਣਾ/ਸਬਡਿਵੀਜ਼ਨ
4. ਉਪ ਮੈਂਡਲ ਮੈਜਿਸਟਰੇਟ ਜਗਰਾਓ/ਪਾਇਲ
5. ਜਿਲ੍ਹਾ ਮਾਲ ਅਫਸਰ, ਲੁਧਿਆਣਾ।
6. ਜਿਲ੍ਹਾ ਵਿਕਾਸ ਅਤੇ ਪੱਛਾਫਿਤ ਅਰਜਰ, ਲੁਧਿਆਣਾ।
7. ਮਿਲਖ ਅਫਸਰ, ਹਲਾਡਾ।
8. ਈ.ਓ ਇੰਪਰੂਵਮੈਂਟ ਟਰਸਟ ਲੁਧਿਆਣਾ।
9. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ(ਸਮੂਹ ਆਰ.ਓ ਜੈਨ)
10. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਡਰੈਨੇਜ-ਕਮ-ਮਾਇਨਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਡਵੀਜਨ, ਲੁਧਿਆਣਾ।
11. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਸਿੰਧਵਾਂ ਕੈਨਲ, ਲੁਧਿਆਣਾ।

ਨੰ- 1139-50/ਐਮ.ਏ

ਮਿਤੀ - 11.06.2024

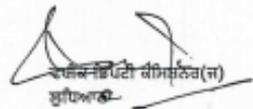
ਦਿਸ਼ਾ-

Meeting to review All National Green Tribunal (NGT) Cases.

ਉਪਰੋਕਤ ਵਿਖੇ ਤੇ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਮਿਤੀ 12.06.2024 ਨੂੰ ਸਮਾਂ 12.30 ਵਜੇ ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੀ ਅਠਾਠਤ ਵਿੱਚ ਚੱਲ ਰਹੇ ਕੇਸਾਂ ਦੀ ਪ੍ਰਗਤੀ ਅਤੇ ਤਾਜਾ ਸਥਿਤੀ ਦੀ ਜਾਣਕਾਰੀ ਹਿੱਤ ਇਕ ਮੈਟਿੰਗ ਕੀਤੀ ਗਈ ਹੈ।

ਇਸ ਸਬੰਧੀ ਨਾਲ ਨੱਥੀ ਕੇਸਾਂ ਦੀ ਡਿਟੇਲ ਰਿਜਿਸਟਰੇਸ਼ਨ ਕੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਉਕਤ ਚੱਥੀ ਗਈ ਮੈਟਿੰਗ ਵਿੱਚ ਸਬੰਧਤ ਕੇਸਾਂ ਦੇ ਨੈਡਲ ਅਧਿਕਾਰੀ/ਅਫਸਰ ਸਮੇਤ ਰਿਕਾਰਡ ਨੂੰ ਕੇ ਹਾਜਰ ਹੋਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕਰਨ ਜੀ। (ਨਾਲ ਨੱਥੀ ਕੇਸਾਂ ਦੀ ਰਿਜਿਸਟਰੇਸ਼ਨ)

ਇਸ ਨੂੰ ਪਰਮ ਅਗੇਤ ਦਿੱਤੀ ਜਾਵੇ।

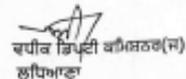
  
ਵਪੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ)  
ਲੁਧਿਆਣਾ

ਨੰ-

/ਐਮ.ਏ

ਮਿਤੀ - 11.06.2024

ਇਸ ਦਾ ਹਿੱਕ ਉਤਾਰਾ ਪੀ.ਏ. ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੇ ਟੂ ਏ.ਡੀ.ਸੀ(ਜ), ਲੁਧਿਆਣਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

  
ਵਪੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ(ਜ)  
ਲੁਧਿਆਣਾ

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ਤਰੱਤ ਅਤਿ ਜਰੁਰੀ

## ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

1. ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।
2. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।
3. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਡਰੇਨੇਜ-ਕਮ-ਮਾਇਨਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਡਵੀਜਨ, ਲੁਧਿਆਣਾ।
4. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਸੀਵਰੇਜ ਬੋਰਡ, ਲੁਧਿਆਣਾ।

ਨੰ- 15315-1੪/ਐਮ.ਏ

ਮਿਤੀ - ੦੨-੦੩-੨੦੨੫

ਵਿਸ਼ਾ.

Compliance of Buddha Darya in NGT 225 of 2022 Nitin Dhiman Vs State of Punjab.

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਏ ਹੁਕਮਾਂ ਮਿਤੀ 13-05-2024 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਆਰਡਰ ਦੀ ਕਾਪੀ ਆਪ ਨੂੰ ਅਗਲੇਰੀ ਲੇਟੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਅਤੇ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਵਿੱਚ ਮਾਨਯੋਗ ਅਦਾਲਤ ਦੇ ਹੁਕਮਾਂ ਮਿਤੀ 13-05-2024 ਦੇ ਪੈਰਾਂ 4 ਅਨੁਸਾਰ ਪਾਣੀ ਦੇ ਸੈਪਲਾਂ ਦੀ ਚੈਕਿੰਗ ਕਰਕੇ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ ਜੀ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗੰਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

(ਨੱਥੀ ਉਕਤ ਅਨੁਸਾਰ)

ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ- 1531੧ ਐਮ.ਏ

ਮਿਤੀ- ੦੨-੦੩-੨੦੨੫

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਖੇ.ਏ ਟੂ ਡੀ.ਸੀ ਅਤੇ ਸਟੈਨੇ ਟੂ ਏ.ਡੀ.ਸੀ ਨੂੰ ਅਕਸਰਾਨ ਸਾਹਿਬਾਨ ਦੀ ਸੂਚਨਾ ਹਿੱਤ।

ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ



ਤਰੱਤਰ ਅਤਿ ਜਰੂਰੀ

## ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ

(ਐਮ.ਏ ਸਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

1. ਕਮਿਸ਼ਨਰ ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ।
2. ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਲੁਧਿਆਣਾ।
3. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਡਰੇਨੇਜ-ਕਮ-ਆਇਲਿੰਗ ਅਤੇ ਜਿਓਲੋਜੀ ਡਵੀਜ਼ਨ, ਲੁਧਿਆਣਾ।

ਨੰ- 15895-98/ਐਮ.ਏ

ਮਿਤੀ -08-08-2024

**ਵਿਸ਼ਾ-** Compliance of Buddha Darya in NGT 225 of 2022 Nitin Dhiman Vs State of Punjab merged with O.A No. 546 of 2024.

**ਹਵਾਲਾ-** ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 15315-18/ਐਮ.ਏ ਮਿਤੀ 2024 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਜੀ ਦੇ ਹੁਕਮਾਂ ਮਿਤੀ 13-05-2024 ਦੀ ਪਾਲਣਾ ਹਿੱਤ ਆਪ ਨੂੰ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਵਿੱਚ ਪਾਣੀ ਦੇ ਸੈਪਲਾ ਦੀ ਚੈਕਿੰਗ ਕਰਕੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਕਰਨ ਲਈ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ।

ਇਸ ਲਈ ਆਪ ਨੂੰ ਮੁੜ ਬੇਨਤੀ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪਾਣੀ ਦੇ ਸੈਪਲਾ ਦੀ ਚੈਕਿੰਗ ਕੀਤੀ ਜਾਵੇ ਅਤੇ ਜਿਨ੍ਹਾਂ ਵੱਲੋਂ ਵੀ ਪਾਣੀ ਨੂੰ ਗੰਦਾ ਕੀਤਾ ਜਾ ਰਿਹਾ ਜਾਂ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਨਹੀਂ ਕੀਤੀ ਜਾਂ ਰਹੀ, ਉਨ੍ਹਾਂ ਤੇ ਕਾਨੂੰਨ ਅਨੁਸਾਰ ਬਣਦੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਆਰੰਭੀ ਜਾਵੇ। ਇਸ ਸਬੰਧੀ ਬਣਦੀ ਰਿਪੋਰਟ ਤੁਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਦੇ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਯਕੀਨੀ ਬਣਾਈ ਜਾ ਸਕੇ ਜੀ।

ਇਸ ਨੂੰ ਪਰਮ ਅਗ਼ਤ ਦਿੱਤੀ ਜਾਵੇ ਜੀ।

(ਨੋਬੀ ਉਕਤ ਅਨੁਸਾਰ)

  
ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ

ਪਿੱਠ ਅੰਕਣ ਨੰ. 15899/ਐਮ.ਏ

ਮਿਤੀ- 08-08-2024

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ (ਪੇਡੂ ਵਿਕਾਸ) ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ।

  
ਵਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਲੁਧਿਆਣਾ

35



Tel. 3161-4678789

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

www.ppcb.punjab.gov.in



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No./R.O/LDH-I/ 1265-1269

Date 9/8/24

To  
The Deputy Commissioner,  
Ludhiana

**Subject:** Status report in OA no. 546 of 2024 In re: News item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha Nullah's catchment" appearing in the Hindustan Times dated 25.04.2024

It is submitted that the Hon'ble National Green Tribunal has taken suo Motto Cognizance of a News Item published in The Hindustan Times dated 13.5.2024 titled as "Ludhiana PPCB report flags 54 dyeing units in Buddha Nullah's catchment" appearing in the Hindustan Times dated 25.04.2024 and registered OA no. 546 of 2024 in this regard.

The Hon'ble Tribunal vide its order dated 13.05.2024 has impleaded PPCB, CPCB and DC, Ludhiana and issued notices to the Punjab Pollution Control Board, Through its Member Secretary, Central Pollution Control Board, Through its Member Secretary and Deputy Commissioner, Ludhiana to file response in the matter.

The Central Pollution Control Board vide its letter no. RD/Chandigarh/tech/Coordination/228-A/62-63 dated 6.6.2024 has requested for requisite information w.r.t. dyeing units, Status of CETPs and STPs etc in the Ludhiana city. The desired information has been sent to CPCB vide email dated 8.7.2024 ( Copy enclosed)

The reply to be filed on behalf of PPCB has been prepared is under final consideration of the Competent Authority . The same shall be filed before the Hon'ble Tribunal well before the date of hearing.

DA/As above

Encl No.....

*[Signature]*  
Environmental Engineer  
Dated.....

A copy of the above is forwarded to the Senior Environmental Engineer, Zonal Office-1, Punjab Pollution Control Board, Ludhiana for information please.

*[Signature]*  
Environmental Engineer